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to Questions

Statement

Statewise Details of Villages Electrified upto VII Plan and During VIII Plan Period

SI.	States	Villages electrified	asVillages	electrified
No.		on 31.3.90	during first of 8th Plan	four years 1992-96
1	2		3	4
1.	Andhra Pradesh	2	27358	
2.	Arunachal Pradesh		1361	
3.	Assam	20	20984	
4.	Bihar	4	46195	
5.	Goa		377	
6.	Gujarat	1	17892	
7.	Haryana		6745	
8.	Himachal Pradesh	1	16761	
9.	Jammu & Kashmir		6117	
10.	Karnataka	2	26483	
11.	Kerala		1219	
12.	Madhya Pradesh	6	60027	
13.	Maharashtra	3	9106	
14.	Manipur		1257	379
15.	Meghalaya		2170	
16.	Mizoram		407	
17.	Nagaland		1099	
18.	Orissa	3	30086	
19.	Punjab	1	2342	
20.	Rajasthan	2	6178	2849
21.	Sikkim		363	
22.	Tamil Nadu	1	5813	
23.	Tripura		2628	565
24.	Uttar Pradesh	8	0358	3330
25.	West Bengal	2	26392	
	SUB-TOTAL	46	9718	14614
	UTs		1120	0
	GRAND TOTAL	J 47	0838	14614

## Identification and allotment of Land for LPG Showrooms/Godowns

2468. DR. B.B. DUTTA: SHRI SUSHIL KUMAR SAM-BHAJIRAO SHINDE:

Will the PRIME MINISTER be pleased to refer to answer to Unstarred Questions 840 and 491 given in the Rajya Sabha on the 2nd June, 1995 and the 18th July, 19%, respectively, and state:

- (a) what specific steps have been taken to identify and allot land for showrooms and godowns to holders of L.O.., from I.O.., for distributorship of L.P.G. during the last three
- (b) what precise steps have been taken so far in respect of each LOI holder for , identification and allotment of such land during the same period; and
  - (c) the reasons for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU)! (a) and (b) The DDA has reported that identification/ carving out of sites is a continuous planning process. During the years 1994, 1995, 1996 (upto 26.8.1996), 38 sites have been identified out of which 26 sites have been allotted and the LOI holders upto 1993 have been allotted sites. The remaining 12 sites will be allotted to the waiting LOI holders as per seniority list.

(c) The reason for delay is the non availability of sites.

## Families headed by Women

2469. SHRIMATI JAYANTI PATNAIK: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

- (a) whether Government have made any survey on the families headed by women in the country;
  - (b) if so, the State-wise details thereof?
- (c) whether priority is given to such families in the matter of selection of beneficiaries under poverty alleviation programmes; and
- (d) if so, to what extent and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PROSAD VARMA): (a) and (b) A survey of families living below poverty line is conducted in the beginning of the Five Year Plan for identification of families to be covered under the Integrated Rural Development Programme. The survey does include information about the name of the Head of the household, age and gender. However, no tabulation has been made of the number of families headed by women.

(c) and (d) Under the IRDP atleast 40% of the beneficiaries should be wo-

men and priority is given to women headed households.

## **ISRO Spying Case**

2470. SHRI VAYALAR RAVI: Will the PRIME MINISTER be pleased to state:

- (a) whether the Kerala Government has made any request for further investigation into ISRO case of alleged espionage;
  - (b) if so, the details thereof;
- (c) whether it is a fact that the Kerala Government entrusted the case back to the Centre, after the CBI reported the findings to the Court;
  - (d) if so, the details thereof;
- (e) whether the Kerala Government sought the help of IB and RAW for further investigation by the Kerala Police in this regard; and
- (f) whether Government agreed to the request?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING PROGRAMME IMPLEMENTATION AND THE MINISTER OF STATE OF THE MINISTRY OF **SCIENCE** TECHNOLOGY (SHRI YOGINDER K. ALAGH): (a) and (b), (c) and (d), (e) and (f). The Government of Kerala have issued a notification withdrawing the consent accorded for the extension of powers and jurisdiction of the members of the Delhi Special Police Establishment in the whole of the State of Kerala for investigating the alleged ISRO espionage case.

The Government of Kerala have separately informed the Government of India that a decision has been taken that the case should be further investigated by the State Police and have sought the services of a technical team of the Intelligence Bureau and the assistance of other Central Police Organisations. They have also sought close liaison between the investigation team of the State Government and